GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA UNSTARRED QUESTION NO. 527 TO BE ANSWERED ON 04.12.2025

Illegal constructions at Mandarmani, West Bengal

527. SHRI SAMIK BHATTACHARYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the National Green Tribunal (NGT) ordered in May 2022 to remove the unauthorised constructions in Mandarmani and adjoining coastal areas of Purba Medinipur, West Bengal;
- (b) the present status of implementation of the said order and the steps taken by the Ministry to ensure compliance by the State Government and the State Coastal Zone Management Authority;
- (c) whether Government is aware of demolition notices issued by the district administration in November 2024 and subsequent judicial interventions that delayed the compliance; and
- (d) the measures proposed to ensure ecological restoration, accountability of violators and prevention of further encroachments?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

- The Hon'ble National Green Tribunal (NGT), vide order dated 02/05/2022, directed to constitute a Joint Committee comprising the National Coastal Zone Management Authority (NCZMA), the West Bengal Coastal Zone Management Authority (WBCZMA), the Central Pollution Control Board (CPCB) Regional Office, Kolkata, the State Pollution Control Board (SPCB) and the District Magistrate, East Midnapore District, with the CPCB and SPCB as the nodal agencies. The NGT further directed that hotels, restaurants, and resorts may submit their claims regarding respective activities /operations with valid permissions and compliance to the said Joint Committee. The Joint Committee was further directed to examine and verify the claims so received and in case of acceptance of such claims, pass a reasoned order. It was additionally directed that all hotels, resorts, and restaurants operating in the coastal area of Mandarmani Sea Beach, District Midnapore, West Bengal, located in the No Development Zone (NDZ) or operating without valid CRZ clearance in terms of the approved CZMP under the CRZ Notification, 2011, are liable to be demolished and also liable to pay compensation as fixed by the Joint Committee. The Committee was directed to fix the environmental compensation considering the period of violation, nature of violation and financial capacity of the unit. The same may be used for restoration of the coastal area.
- (b) to (d) In compliance of the orders of the Hon'ble NGT dated 02/05/2022, a Joint Committee was constituted *vide* Notification dated 14/06/2022 by the District Magistrate, Purba, Medinipur. Based on the recommendations of the Joint Committee, final notice was

issued on 11/11/2024 by the District Magistrate, Purba Medinipur to all hotel, restaurants and resorts owners identified in the Joint Committee report, directing them to clear the CRZ area by 20/11/2024 and demolish illegal constructions/structures.

However, in WPA No. 27729 of 2023 (Sanjay Singha vs Union of India & Ors.), WPA No. 27403 of 2024 (Mandarmani Hoteliers Association vs Union of India & Ors.) and WPA No. 27735 of 2024 (ADB Projects Pvt. Limited & Ors. vs Union of India & Ors.), the Hon'ble High Court of Calcutta *vide* orders dated 25/08/2025 has stayed the operation of the notice dated 11/11/2024 till 19/12/2025 or until further orders, whichever is earlier.
